

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 21st day of August 2018

Contempt Petition No. 330/00141 of 2017
In
Original Application No. 330/00415 of 2014

Hon'ble Mr. Gokul Chandra Pati, Member – A
Hon'ble Mr. Rakesh Sagar Jain, Member – J

Vijay Prasad Yadav, S/o late Narain Yadav, R/o Chhotki Dellah Gusulkhana Road, P.S. Dhaniya Bagicha, District Gaya, Bihar.

...Applicant

By Adv: Shri V.R. Dwivedi

V E R S U S

Kishore Kumar, the Divisional Railway Manager; East Central Railway; Mughalsarai Division; Mughalsarai.

... Respondent

By Adv: Shri L.M. Singh

O R D E R

By Hon'ble Mr. Gokul Chandra Pati, Member – J

Heard Shri V.R. Dwivedi, learned counsel for the applicant and Shri L.M. Singh, learned counsel for the respondent.

2. Learned counsel for the respondent has filed letter dated 17.08.2017 by which the representation of the applicant has been disposed of. Learned counsel for the respondents further submitted that the said letter dated 17.08.2018 has been communicated to the applicant.

3. Learned counsel for the applicant submitted that the representation of the applicant has been disposed of without taking into consideration submissions as reflected in para 2 of the order dated 09.02.2017. However, since the order of this Tribunal was to dispose of the representation of the applicant by speaking order, the order dated 17.08.2018 is considered to be sufficient compliance.

4. In view of the above the present contempt petition is dismissed. Notice issued to the respondent is discharged. However, if the applicant is still aggrieved he is at liberty to take necessary legal remedy as per law.

(Rakesh Sagar Jain)

Member (J)

(Gokul Chandra Pati)

Member (A)

/pc/